

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**CIRCUIT SITTING : GWALIOR**

**Original Application No.202/00726/2015**

Gwalior, this Thursday the 11<sup>th</sup> day of January, 2018

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Chaturbhuj Gupta, S/o Shri Shivnarayan Gupta, Aged – 50 years, Occupation – Incharge GDS (BPM), Branch Office Shyampur, Tehsil Birpur, District Sheopur – 476335, M.P., R/o – Shyampur, Tehsil Birpur, District Sheopur – 476335 M.P. **-Applicant**

(By Advocate – **Shri S.C. Sharma**)

**V e r s u s**

1. Union of India through the Secretary, Ministry of Communications and IT, Department of Posts (GDS Section), Dak Bhawan, Sansad Marg, New Delhi – 110001.
2. Superintendent Post Offices, Chambal Division, Morena 476001 (M.P.).
3. Post Master General, Postal Services, Indore Region, Indore – 452001 (M.P.).
4. Assistant Director General (GDS/PCC), Dak Bhawan, Sansad Marg, New Delhi - 110011 **- Respondents**

(By Advocate –**Shri Kaushlendra Singh Tomar**)

**O R D E R**  
**By Navin Tandon, AM:-**

The applicant has filed this Original Application and has prayed for the following reliefs:

“8.1 That, the respondents be directed to pay the arrears of aforesaid two posts as per rules alongwith interest to the applicant.

8.2 That, the whole process of selection for appointment through direct recruitment on the post of GDS BPM may kindly be quashed.

8.3 That the respondents be further directed to appoint the applicant on the post of GDS BPM in the interest of justice.

8.4 That, respondents be directed to pay cost Rs.10,000 to the applicant.

8.5 Any other relief which this Hon'ble Court may kindly be deemed fit in the interest of justice may kindly be awarded in favour of applicants.”

2. During the course of argument, learned counsel for the applicant submitted that the applicant, through his counsel, has sent a legal notice on 22.07.2015 (Annexure A-15) for redressal of his grievances raised in this Original Application, which has not been replied by the respondents. He further submitted that this Original Application may be disposed of at this stage with a direction to the respondents to consider and decide the applicant's legal notice dated 22.07.2015, in the light of Clause 3(ii) of Government of India, Ministry of Communications & IT circular dated 17.02.2011 (Annexure A-7), within a time frame.

3. Learned counsel for the respondents did not object to the above prayer.

4. In view of the above, without going into the merits of the case, we dispose of this Original Application with a direction to the competent authority amongst the respondents to consider and decide the applicant's legal notice dated 22.07.2015, in the light of

Annexure A-7 circular dated 17.02.2011, within a period of 60 days from the date of receipt of a certified copy of this order. No costs.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

am